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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA No. 443/93

Date of decision: 03.05.93.

Shri Kishan Lal Kamboj Petitioner
versus

Union of India through
Director General,
Doordarshan,
New Delhi & anr. Respondents

Coram:

The Hon'ble Mr. Justice S.K. Dhaon, Vice Chairman

The Hon'ble Mr. S.R. Adige, Member (A)

For the Petitioner ... Sh. A. Kalia, Counsel.

For the Respondents ... Sh. M. L. Verma, Counsel.

JUDGEMENT (ORAL)

(BY HON'BLE MR. JUSTICE S. K. DHAON, VICE-CHAIRMAN)

The petitioner alleges himself to be a casual labourer artist. His principal prayer is that the respondents be directed to regularise his services.

No counter has been filed on behalf of the respondents.

It appears to be ^{an} admitted position that a scheme has been formulated by the respondents for regularising the services of casual labourers. According to the petitioner, juniors to him have already been regularised whereas according to

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Sh.M.L.Verma, learned counsel for the respondents, the petitioner's position is pretty low in the list and, therefore, it will take some time before he is considered for regularisation.

The authority concerned shall consider the case of the petitioner in the light of the scheme. It would also bear in mind the allegation made by the petitioner that persons juniors to him have been regularised. If it decides to reject the claim of the petitioner, it shall give reasons in support thereof. The authority concerned shall take a decision within a period of three months from the date of receipt of this order.

With the above observations, this OA is finally disposed of with no order as to costs.

S.R. Adige
(S.R. ADIGE)
MEMBER (A)

S.K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN